

Human trafficking racket in Delhi

69. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Police recently busted a human trafficking racket operating in the Capital and if so, the details thereof;

(b) whether the said racket abduct children and sell them;

(c) the total number of children abducted and sold by the said racket in the past one year;

(d) the total number of children gone missing in Delhi during the last three years, year-wise; and

(e) the steps taken by Delhi Police to trace missing children and how many missing children have been traced during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Delhi Police has reported that they have recently busted a racket found indulged in trafficking of women and operating in Delhi *vide* FIR No. 154/2016 u/s 370/344/120-B/506/509 IPC, dated 02.09.2016 PS Crime Branch, Delhi. In this case, 02 accused persons have been arrested and 26 women (16 Nepalese nationals and 10 Indians) have been rescued. During investigation, no child is found to be abducted/kidnapped in the above said racket.

(d) and (e) The details of children missing/traced (gender-wise) reported to Delhi Police during the last three years and the current year (upto 31.10.2016) are as under:

Year	Missing children			Traced		
	Male	Female	Total	Male	Female	Total
2013	3316	3919	7235	2950	3369	6319
2014	3406	4166	7572	2872	3238	6110
2015	3636	4292	7928	2873	3088	5961
2016 (up to 31.10.2016)	2542	3346	5888	1873	2228	4101

The steps taken by Delhi Police to trace the missing children are given in Statement.

Statement*Steps taken by Delhi Police to trace the missing children*

1. Delhi Police resorts to prompt registration of cases in respect of missing children, under the crime head “kidnapping” as per the directions of the Hon’ble Delhi High Court passed in W.P. (CRL) 249/2009.
2. The information about missing children is uploaded on Zonal Integrated Police Network (ZIPNET) immediately. The Ministry of Women and Child Development has also launched a website www.trackthechild.nic.in on all India basis for matching the information of missing and recovered children.
3. Standing Order and a Standard Operating Procedure (SOP) have been issued containing steps to be taken by Inquiry Officers and responsibilities of action required to be taken by supervisory officers in order to monitor investigation and ensure that it is followed meticulously.
4. Juvenile Welfare Officers (JWO) have been appointed in all police stations. These JWOs work in close association with the family members of the missing child as well as the investigating officer and keep the family members informed about the progress made in investigation.
5. All FIRs registered with regard to missing children are forwarded both by e-mail and by post to Delhi Legal Services Authority (DLSA) alongwith addresses and contact phone numbers of parents of the missing children.
6. PEHCHAAN: Investigation of cases of kidnapping related to missing children was being hampered due to absence of photographs of the children. In order to tackle the problem, a Scheme PEHCHAAN was launched under which a photograph is taken of the family with all children and a copy of the photograph is given to the family for record so that in case a child is goes missing, his photograph is available. This scheme is implemented in areas where more children are reported missing.
7. District Missing Persons Unit (DMPU) and Missing Persons Squad for the whole of Delhi are working under Crime Branch continuously to monitor the cases of missing children.
8. There is one Anti Human Trafficking Unit (AHTU) in each district and one in Crime Branch. If a child (3 to 8 years) is not recovered within 4 months, the case is transferred to AHTU of District for specialized investigation.

9. Delhi Police has launched a special drive “Operation Milap” to connect missing children with their parents through the Anti Human Trafficking Unit (AHTU). In this special drive, all the Children Homes in Delhi are checked for matching the records of the children inmates with the available data of missing/kidnapped children.

Illegal speed breakers in Delhi

70. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi High Court has directed DDA, NDMC, PWD and MCD to remove speed breakers constructed on public roads without authorization or recommendation of traffic police and not conforming to prescribed norms;

(b) if so, the details thereof and whether DDA, NDMC, PWD and MCD have complied with the directions issued by Delhi High Court; and

(c) whether illegal speed breakers constructed in Sector-8 and Sector-9, R. K. Puram, New Delhi have not been removed by South Delhi Municipal Corporation (SDMC) and if so, the steps taken by SDMC to remove all illegal speed breakers constructed by SDMC in Government residential colonies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Delhi Police has informed that the Hon’ble High Court of Delhi in its order dated 25.05.2016 in Writ Petition (Civil) No.104/2015 in the matter of Guru Hanuman Society of India *Vs.* Government of NCT of Delhi and Ors. had directed civic agencies to remove speed breakers constructed on Delhi roads without authorization or recommendation of traffic police and not conforming to specifications of Indian Road Congress (IRC)/Unified Traffic and Transportation Infrastructure (Planning and Engineering) Centre (UTTIPEC).

The South Delhi Municipal Corporation, New Delhi Municipal Council (NDMC) and Delhi Development Authority (DDA) have informed that they have complied with the orders of Hon’ble High Court. The East Delhi Municipal Corporation has informed that compliance/status report has been submitted before the Hon’ble High Court. The North Delhi Municipal Corporation and Public Work Department have reported that the orders are being complied with in a time bound manner.

(c) The South DMC has informed that no illegal speed breaker exists in Sector-8 and Sector-9, R. K. Puram, New Delhi on less than 60 feet roads falling under their jurisdiction.